## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH

NEW DELHI

C.P NO. 5/59/2015-CLB CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. R.WAR DHARAJAN Hon'ble Member (17)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY: Mrs. Saroj Gupta V/s. Eicher Motors Ltd.

SECTION OF THE COMPANIES ACT: 58/59

S.NO. NAME DESIGNATION SIGNATURE 1. Rejert Ranter Advocate. 2. AMORDANAR "

## Order

- Ld. Counsel for the petitioner has not put in appearance despite second call.
- Ld. Counsel for the respondents states that a copy of the rejoinder has been furnished to him but no rejoinder has been filed in the Court.
- For today's absence and non filing of a rejoinder the petitioner is saddled with Rs. 10,000 as cost. The cost shall be deposited in NCLT Library Fund.

List again on 30.9.2016.

(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

TO (R-VARADHAKADAN)

(Shri R. VARDHARAJAN) MEMBER (J)

19th August, 2016 (P.K. SUD)